

TO BE PUBLISHED IN PART II SECTION 3(11) OF GAZETTE OF INDIA

Government of India
Central Board of Direct Taxes

New Delhi, dated 1.2.1982.

NOTIFICATION
(Income Tax)

No. 4448 (F.No. 261/6/82-ITD): In exercise of the powers conferred by sub-section (1) of Section 122 of the I. T. Act, 1961 (43 of 1961) and in partial modification of Board's Notification No. 4306 (F.No. 261/13/81-ITD) dated 13.11.1981, the Central Board of Direct Taxes hereby directs that Appellate Assistant Commissioners of Income-tax of the Ranges specified in column (1) of the Schedule below shall perform their functions in respect of all persons and income assessed to income-tax in the income-tax Circles, Wards and Districts specified in the corresponding entry in column (2) thereof excluding all persons and income assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax (Appeals):

SCHEDULE

S.No.	Range	Income-tax Circles, Wards & Districts
1	Appellate Assistant Commissioner of Income-tax, B Range, Indore	1. ITO, L-Ward, Indore 2. ITO, L-Ward, Circle-I, Indore 3. ITO, M-Ward, Indore 4. ITO, M-Ward, Circle II, Indore 5. Addl. ITO, M Ward, Circle II, Indore 6. ITO, N-Ward, Indore 7. ITO, N-Ward, Circle I, Indore 8. ITO, O-Ward, Circle I, Indore 9. ITO, Q Ward, Indore 10. ITO, Q Ward, Circle II, Indore 11. Ist Addl. ITO, Q Ward, Circle II, Indore 12. IInd Addl. ITO, Q-Ward, circle II, Indore 13. ITO, Administration, Indore 14. I.T. Circle, Bhaw 15. I.T. Circle, Dewas.
2	Appellate Assistant Commissioner of Income-tax, C Range, Indore	1. ITO, D-Ward, Indore 2. ITO, D-Ward, Circle II, Indore 3. ITO, E-Ward, Indore 4. ITO, E-Ward, Circle II, Indore 5. ITO, G-Ward, Indore 6. ITO, G-Ward, Circle I, Indore 7. ITO, P-Ward, Indore 8. ITO, P-Ward, Circle II, Indore 9. ITO, S Ward, Circle II, Indore 10. ITO, Spl. Survey Circle, Indore 11. ITO, Spl. & Survey Circle Ward, Circle I, Indore 12. ITO, Survey Circle, Indore 13. ITO, Spl. & Survey Ward, Cir. I, Indore 14. ITO, Spl. & Survey Ward, Cir. II, Indore 15. I.T. Circle, Khargone.

Whereas Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, Appeals arising out of the assessments made in that Income-tax Circle, Ward or Districts or part thereof and pending immediately before the Appellate Assistant Commissioner of the Range from whom that I.T. Circle, Ward or District or part thereof is transferred shall from the date of this Notification takes effect be transferred to and dealt with by the Appellate Assistant Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This Notification is effective from 8.2.1982.

(AJAI SINGH)
Under Secretary,
Central Board of Direct Taxes.

Copy to:

1. The Commissioner of Income-tax, Bhopal (MP.).
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.
3. The Registrar, Income-tax Appellate Tribunal, Bombay.
4. ADI (RS&P) Bulletin, New Delhi.
5. Ad. Ad. VI Section/E.D. Section.

(AJAI SINGH)
Under Secretary,
Central Board of Direct Taxes.